

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4033
ANSWERED ON:03.08.2009
GLOBAL IP INDEX
Sarvey Shri Sathyanarayana

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether India ranks 23rd in Global Intellectual Property (IP) Index;
- (b) if so, the details thereof;
- (c) the reasons for placing in the bottom half of a ranking of 24 countries in terms of protection and enforcement of intellectual property practices; and
- (d) the corrective steps being taken in future in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

- (a) & (b): As per the Global Intellectual Property Index (GIPI) report, 2009 published by Taylor Wessing LLP, a law firm based in Europe, India ranked 23rd among the 24 jurisdictions surveyed in the report.
- (c): According to the report, slow running court cases and registry delays are some of the reasons for India's rank in the 2009 Global Intellectual Property Index.
- (d): The Government has been taking steps to strengthen the intellectual property system in the country through modernization of Intellectual Property offices, creating awareness of IP rights and streamlining operational procedures.